

**Misc. CrI. (bail) Case No.25 of 21**

**06-02-2021**

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Innat Ali and Majibur Rahman who were arrested and detained in Tezpur jail Hazot since 28.12.2020 in connection with Thelamara P.S. Case No. 138/2020 u/s 307/324/323/34 IPC (corresponding G.R. Case No. 3956/20).

Heard Id. counsel for both the sides.


It is pertinent to mention here that along with the case diary the medical report of the injured persons have also been produced which shows that the injuries sustained are simple in nature and caused by blunt object. Both the aforesaid accused persons are languishing in jail since 28-12-20. On perusal of the case diary further shows that investigation has substantially progressed and the investigating officer has recorded the statement of almost all the material witnesses. It appears that investigation is almost on the verge of completion. Therefore, after perusal of the case diary I am of the view that further custodial detention of the accused cannot be said to be necessary for any purpose of investigation.

For the aforesaid reasons, the prayer for bail for the aforesaid accused persons stands allowed. They shall be allowed to go on bail of Rs.10,000/- (Rupees ten thousand) only each with one surety of like amount to the satisfaction of the Id. Elaka Magistrate on condition that the accused persons shall extend all necessary cooperation to the investigating officer whenever so asked for.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.

iml  
6.2.21

  
( N. Akhtar )  
Additional Sessions Judge  
Sonitpur, Tezpur  
Addl. Sessions Judge  
Sonitpur, Tezpur